

(d) if so, the system prevalent in NCCF against the policy of the Government to supply goods to Government Departments at "fair" and "reasonable" rates; and

(e) whether the Government propose to discontinue the supplier from the NCCF and to introduce the distributors/dealers/manufacturers ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) and (b) The NCCF, Super Bazar and Kendriya Bhandar are commercial organisations having their own purchase policies. The Kendriya Bhandar has informed that they purchase electrical and stationery items from its suppliers who are either manufacturers or authorised distributors on credit basis. The NCCF has informed that the manufacturers/distributors/dealers with whom NCCF has made supply arrangement are extending credit facility to NCCF.

(c) No, Sir.

(d) and (e) NCCF is supplying goods to Government Departments on competitive and reasonable rates. In some cases, the NCCF purchases goods from the local suppliers where there are no arrangements for supply of particular items with the manufacturers/distributors/dealers. The NCCF has proposed to review the existing arrangements for purchase of goods from local suppliers.

Creation of Employment in Industries

3988. SHRI SHANTILAL PUROSHOTTAMDAS : Will the Minister of LABOUR be pleased to state :

(a) the extent to which the employment opportunities have been increased in the private sector industries during the process of economic liberalisation;

(b) the percentage of this increase and the total number of employment opportunities created during the last three year;

(c) whether there is a comparative difference in the percentage of growth in employment in the public sector and the private sector industries; and

(d) the role of private sector in creating local employment opportunities ?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a), (b) and (d) No study has so far been made to find out the effect of economic liberalisation on employment. However, employment in the organised private sector (i.e. all non-agricultural establishments in the private sector employing 10 or more workers) which was of the order of 76.76 lakh as on 31st March, 1991 has gone up to 86.85 lakh as on 31st March, 1997, registering an increase of 13.1% during the period 31st

March, 1991 to 31st March, 1997. The increase in the total employment in the private organised sector during the period 1994 to 1997 was of the order of 7.55 lakh, which represents around 9.5% increase from 1994 to 1997.

(c) Yes, Sir.

Wakf Boards

3889. SHRI G.M. BANATWALLA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether properties belonging to Wakf Boards in different parts of the country encroached upon or are in adverse possession;

(b) if so, the details thereof, State-wise;

(c) whether the Government have conducted/proposed to conduct any survey of such properties;

(d) if so, the details thereof; and

(e) the action taken by the Government to help the Wakf Boards to get back such properties ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) The requisite information is not available with the Ministry and has been called for from all the State Government/UT Administrations, as well as the State Wakf Boards and will be laid on the Table of the House as soon as received.

(c) and (d) Survey of Wakf properties including those encroached upon or having gone into adverse possession is required to be carried out by the State Governments/UT Administrations by appointing Survey Commissioners under Section 4 of the Wakf Act, 1995. So far 11 State Government and UT Administrations have appointed Survey Commissioner.

(e) Under section 54 of the Wakf Act, 1995, powers have been vested in the Chief Executive Officers of the State Wakf Boards to serve notices on encroachers of wakf properties and to order the encroacher to remove encroachment within the specified time mentioned in the order. Under section 55 of the said Act, the Chief Executive Officer would seek the assistance of the Sub-Divisional Magistrate of the area in cases where the encroacher fails to remove the encroachment within the time specified in his order and the Sub-Divisional Magistrate shall make an order and get it complied with such Police assistance as may be necessary.